RAJASTHAN HIGH COURT, JODHPUR

No. I/A(iii)(a)(1)52/2025/2868 Date: 30/10/2026

LETTER OF OFFER

Upon selection of **Ms. Pranjali Joshi D/o Mr. Sanjay Joshi,** resident of 69, Shiv Enclave, Behind Vatsala Garden, Mansarover, Jaipur, Rajasthan-302020 as Legal Researcher under the provisions of Scheme for engaging Legal Researcher in Rajasthan High Court, offer to join within **seven days** from the date of receipt of this letter is being made broadly on following terms & conditions:-

1. That it is pure temporary contractual assignment for a period of one year which shall not entail you to claim any regular appointment.
2. Premature discharge of the assignment without notice shall be lawful provided Hon'ble Chief Justice/ concerned Hon'ble Judge makes written recommendation.
3. A fixed honorarium of *Rs. **50,000/-*** per month without any dearness or other allowance/perquisite, shall be paid to you. However, proportionate reduction shall be made on account of unauthorized absence so also, absence beyond permissible period of leave.
4. You shall be entitled to one casual leave on completion of one calendar month and un-availed casual leave will be accumulated till determination of term of engagement.
5. The provisions contained in Scheme for engaging Legal Researcher in Rajasthan High Court are binding upon you.
6. On successful completion of term of assignment, a certificate by the Registrar General shall be issued.
7. You will maintain devotion to duty, and high standard of moral, during the term of assignment. You will not disclose any fact which comes to your knowledge on account of such official attachment, during or after completion of term of assignment, unless such disclosure is legally required in discharge of lawful duties.
8. Your principal duties are as follows:

   (a)To read the case files, and prepare the case, i.e. case summary and notes and chronology of events of such a comprehensive nature, that it may give to the Hon'ble Judge a complete view of the matter, including the legal questions involved, and the latest case-law having bearing on the case either ways,

   (b)to search and research legal points and principles under control and guides of Hon'ble Judge,

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(c)to search out case law, articles, papers and other relevant material required in discharge of judicial/administrative work,

(d)to take down notes of arguments and to prepare notes of cases,

(e)to identify facts, issues and questions that may arise in the course of arguments, or as may be relevant for judgment,

(f)to maintain record of judgments by the Judge alongwith the point of law decided in that particular case, and to maintain it in such a manner, as to be very conveniently retrievable, as and when needed by the Judge, for any purpose whatever,

(g)maintenance of record of administrative corresponding, administrative files, and, if specifically entrusted, of particular judicial file(s),

(h)to perform whatever is directed, in the course of imparting training to you, with regard to procedure and substantive law,

(i)to assist Hon'ble Judge in preparing any speech/academic paper.

9. You will not be entitled to practice as a lawyer or to take any employment during the term of assignment. If already enrolled, you will intimate Bar Council of Rajasthan for suspension of Enrollment.

10. That you shall wear a black coat (and in case of male, tie also) during court hours.

11. That you will carry a photo affixed identity card with you so that free access to court room, computer cell and library can be given.

12. That you will not practice for a period of 3 years before Hon'ble Judge with whom you were attached, nor will ever handle a case, with relation to which you have discharged any duty, in any manner, as Legal Researcher.

13. Breach of any term / condition or any indiscipline by you shall attract termination of assignment without notice.

30.10.2016

REGISTRAR (ADMN.)